

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

NOTIFICATION

Dated Shillong, the 10th October, 2018.

No.LJ(B).53/93/468 – In exercise of the powers conferred by sub-section (1) of Section 20 of the Code of Criminal Procedure 1973, the Governor of Meghalaya is please to appoint Smti H.M.L.Kynta, MCS as Executive Magistrate in the interest of Public Services within East Khasi Hills District with immediate effect and till she holds the said post.

sd -

(E.M. Donn)

Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.

Memo.No.LJ (B).53/93/468-A, Dated Shillong, the 10th October 2018.

Copy forwarded to: -

1. The Director of Printing & Stationery, Meghalaya, Shillong for publication of Notification in the Meghalaya Gazette.
2. The Deputy Commissioner, East Khasi Hills District, Shillong.
3. The Personnel & A.R. (A) Department for information.
4. Smti H.M.L.Kynta , MCS, East Khasi Hills District, Shillong.
5. The DEO (Data Entry Operator), Law (A) Department for uploading the Notification in the Law Department website.
6. Guard File.
7. Office copy.

By order etc...,



Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.

___ / ___